<u>ALLAHABAD BENCH</u>

THIS THE 7TH DAY OF JANUARY, 2004

Civil Contempt Petition No.162 of 2002

CORAM:

HON.MR.JUSTICE S.R.SINGH, V.C.

HON.MR.D.R.TIWARI, MEMBER(A)

- Ram Sanehi, son of Shri Raja R/o Village Chariya, post Shambhua District Kanpur, presently working as EDMP Sambhua, B.O. Kanpur.
- 2. Ravi Shanker Savita, son of Shri Ram Kumar Savita, R/o Village and Post Bihar district Unnao presently working as EDMP Pokhari, B.O.Unnao
- 3. Ramesh Chandra, s/o Shri Ram nath R/o Village & Post Bhausana District Kanpur presently working as EDBPM, Bhausana B.O. Kanpur.
- 4. Rameshwar Savita Son of Late
 Shri Ram nath, R/o village & Post
 Hilauli(Jhulan) district Unnao
 presently working as EDDA, Nawai, B.O.
 Unnao
- 5. Om Prakash, son of Late Shri Phool Chandra, R/o Village Kasraur post Purva district Unnaon presently working as EDMP, Phupatipur, B.O. Unnaon
- Ganga Narain Kurel
 S/o late Shri Bihari lal
 Kurel, R/o village and post
 Chhatarpur, district Kanpur Nagar.
- 7. Arjun Singh son of Late
 Krishna, r/o village Gujepur
 Post Araul district Kanpur Nagar
- 8. Smt. Neelam Kumari
 W/o Shri Parashu Ram verma
 R/o Village & Post Pokhari
 District Unnaon, presently working
 as EDBPM, Pokhari, B.O. Unnaon

.. Petitioners

Versus

 B.M.Some, Director General of Post, New Delhi.

sol.

- R.Ganeshan Chief Post Master General, Lucknow.
- P.K.Gopinath, Post Master General, Kanpur Region, Kanpur.
- 4. A.N.Srivastava Superintendent of Post Offices, Kanpur.
 Mufassil Division, Kanpur.

.. Respondents

ORDER

JUSTICE S.R.SINGH, V.C.

None appears for the petitioners. We have heard Shri Rajiv Sharma learned counsel representing the respondents and perused the pleadings.

The petitioner instituted OA No.1293/00 which came to be disposed of by judgment and order dated 25.5.01 with the direction to consider the case of the petitioners "as per rules" after lifting of the ban imposed on appointment or as and when the respondent proposed to fill up the posts on the basis of review. Shri Rajiv Sharma counsel for respondents submits that the case of all the candidates was considered by the Competent Authority and a reasoned and detailed order was passed on 2/9.10.03, a copy of which has been annexed as (Annexure 2) to the counter affidavit. It was found that the applicants had appeared in the examination in the year 1988 but the said vacanc ies of the year 1988 could not be cleared by the Screening Committee and these vacancies stood abolished by the department. It was accordingly held that in such view of the matter the case of the applicants for absorption against the vacancies of

1988 was not acceptable. The representation was accordingly rejected. Since the Competent Authority have taken a decision, the direction given by the Tribunal stood complied with. If aggrieved by the decision aforesaid, the applicants may file OA if so advised. But the contempt petition does not survive. Accordingly the contempt petition is dismissed. Notce stand discharged.

MEMBER(A) VICE CHAIRMAN

Dated: 7.1.04

Uv/